

THE PREVENTION OF ILLICIT TRAFFIC IN NARCOTIC  
DRUGS AND PSYCHOTROPIC SUBSTANCES (AMEND-  
MENT) ACT, 1993

No. 53 OF 1993

[27th August, 1993.]

An Act further to amend the Prevention of Illicit Traffic in Narcotic  
Drugs and Psychotropic Substances Act, 1988.

BE it enacted by Parliament in the Forty-fourth Year of the Republic  
of India as follows:—

Short title  
and com-  
mence-  
ment.

1. (1) This Act may be called the Prevention of Illicit Traffic in  
Narcotic Drugs and Psychotropic Substances (Amendment) Act, 1993.

(2) It shall be deemed to have come into force on the 30th day  
of June, 1993.

Amend-  
ment of  
section 10  
of Act 46  
of 1988.

2. In the Prevention of Illicit Traffic in Narcotic Drugs and Psycho-  
tropic Substances Act, 1988 (hereinafter referred to as the principal  
Act), in section 10, in sub-section (1), for the figures, letters and words  
“31st day of July, 1993”, the figures, letters and words “31st day of  
July, 1996” shall be substituted.

Repeal  
and  
saving.

3. (1) The Prevention of Illicit Traffic in Narcotic Drugs and Psy-  
chotropic Substances (Amendment) Ordinance, 1993, is hereby repealed.

Ord. 27  
of 1993.

(2) Notwithstanding such repeal, anything done or any ac-  
tion taken under the principal Act, as amended by the said Ordina-  
nce, shall be deemed to have been done or taken under the  
principal Act as amended by this Act.